NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App. (AT) (Ins) No. 1525 of 2026

IN THE MATTER OF:

Harish Kant Kaushik **...Appellant**

Versus

Insolvency and Bankruptcy Board of India **...Respondent**

Present:

For Appellant : Mr. J. Rajesh, Mr. Dhrupad Vaghani, Mr. Gayatri Mohite, Mr. Mohd. Arsalan Ahmed, Mr. Rudra Desosthali, Mr. Yashwardhan Aggarwal, Mr. Ali Abbas Masoodi, Adv.

For Respondents : Ms. Amrita Singh, Mr. Sanket Khandelwal, Mr. Prasang Sharma, for IBBI.

O R D E R
(Hybrid Mode)

18.08.2026 Ms. Amrita Singh appearing for the IBBI informs us that there is one other matter w.r.t. the same group of companies (ADAG/ Anil Dhirubhai Ambani Group), wherein the RP has been penalised by the IBBI and the said matter is listed before the Bench No. 1.

2. It is requested that having regard to the conveniency and propriety this appeal may also be directed to be listed before the same bench.

3. Learned Counsel for the Appellant, however, objected to the request made by Learned Counsel for the Respondent on the ground that this case is to be disposed of independently and also that the Bench No. 1 while adjourning that matter being Comp. App. (AT) (Ins.) No. 1266 of 2026 has passed an order, whereby an order for cancellation of the license has been

kept in abeyance qua other assignments. The said order is reproduced as under :-

> *"30.07.2026: The Learned Senior Counsel for the Respondent is not available today. Let the matter be listed on 10.08.2026 at 2.00 P.M.*
> *Till the next date of hearing, the order for cancellation of the license shall be kept in abeyance qua other assignments barring CD-1 to 12."*

4. We notice that IBBI by passing the Impugned Order in paragraph No. 5.2 of the same has also clarified that this order (Impugned Order) shall come into force after 30 days from the date of issuance of this order and admittedly this Impugned Order has been passed on 06.08.2026, thus, the Impugned Order passed by the IBBI, is already in abeyance till 06.09.2026.

5. Thus, list this Appeal tomorrow i.e., **19.08.2026 before the Bench No. 1** under the same caption and if in this regard any order of the Hon'ble Chairperson is required the same may also be obtained by the Registry.

[Justice Mohammad Faiz Alam Khan]
Member (Judicial)

[Mr. Naresh Salecha]
Member (Technical)

Sim/mr